

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP 1/2004 in OA 513/2002

(4)

New Delhi, this the 11th day of March, 2004

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. S.A.Singh, Member (A)

Sh. Sukesh Kumar Nayak
Assistant
Office of Director General, SSB
East Block-V, R.K.Puram
New Delhi - 110 066.

...Applicant

(By Advocate Sh. K.L.Bhandula)

V E R S U S

1. Sh. Ajay Singh
Addl. Secy. to the Govt. of India
Cabinet Secretariat, Bikaner House
Annexee, Shahjahan Road, New Delhi.

...Respondent

(By Advocate Sh. D.S.Mahendru)

O R D E R (ORAL)

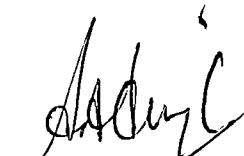
Shri Shanker Raju,

Heard the parties. In view of the fact that SLP against the order passed by the High Court affirming the decision of the Tribunal is being filed, placing reliance on L.Chandra Kumar v. UOI (1997 (3) SCC 201), 1d. counsel of the respondents submits that the present CP is not maintainable.

2. By an order dated 13-11-2002, impugned orders were set aside with directions to the respondents to allocate the cadre as per the directions of the DoPT. The aforesaid decision was carried before the High Court in CWP 3000/2003 and stood confirmed on 6-11-2003. More than four months have passed, respondents have not taken any steps towards the implementation of the directions of this Court.

3. By way of extreme indulgence, four weeks time 3 is granted to the respondents to comply with the directions in its true letter and spirit. This may be done subject to the outcome of the SLP, failing which, a serious view would be taken.

4. With this, CP stands dismissed. Notices are discharged.



(S.A. Singh)
Member (A)



(Shanker Raju)
Member (J)

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